

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1851
ANSWERED ON:11.08.2011
INFRASTRUCTURE OF TRIAL COURTS
Singh Alias Pappu Singh Shri Uday

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Union Government has agreed to provide assistance to States for development of infrastructure facilities for the judiciary; and

(b) if so, the details thereof and funds provided to various State Governments during the year 2010-11?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a): Yes, Madam.

(b) : The Department of Justice is implementing a Centrally Sponsored Scheme for development of infrastructure facilities for the judiciary since 1993-94 to augment the resources of the State Governments / UTs in this regard. Earlier, the scheme covering construction of court buildings and residential accommodation of judicial officers/judges of the High Courts and the Subordinate Courts. The Government has approved setting up of the National Mission for Justice Delivery and Legal Reforms in June 2011 under which the infrastructure development for the judiciary is a thrust area under the mission with Centrally Sponsored Scheme funds now supporting infrastructure for subordinate judiciary only.

Under the modified scheme, the ratio of central assistance has been increased from 50:50 basis to 75:25 basis, except in the case of the States in North Eastern Region, where the Centre / State share ratio is on 90:10 basis. The releases to States/UTs are made based on their demand, the resources available with the centre and the receipt of utilization certificate (including State's share) for the past releases.

The details of funds provided to various State Governments/Union Territories during the year 2010-11 are annexed.